#### BEFORE

### THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING) THE HON'BLE MR JUSTICE SR SEN

### 20.11.2014

Mr SC Shyam, learned senior counsel, appears for appellants.

Mr R Jha, learned counsel, represents the respondent.

Learned counsel for parties pray for and are granted two weeks' time to argue the matter.

List on 04.12.2014.

JUDGE

CHIEF JUSTICE (ACTING)

dev

#### BEFORE

### THE HON'BLE MR JUSTICE UMA NATH SINGH, CHIEF JUSTICE (ACTING) THE HON'BLE MR JUSTICE SR SEN

### 20.11.2014

Ms L Phanjom, learned counsel, appears for petitioners.

Mr MF Qureshi, learned counsel, represents the respondents.

Ms Phanjom, learned counsel, appearing for Ms T Yangi, learned counsel for petitioners, states that the term of the latter as Standing counsel for Customs and Central Excise, Shillong, has expired, therefore, she is not in a position to appear in this case.

Issue notice to the Chairman of Board of Customs and Central Excise, New Delhi, and also to the Chief Commissioner/Commissioner, Customs and Central Excise, Shillong, to ensure representation on behalf of the Department on the next date of listing.

List on 04.12.2014.

JUDGE

CHIEF JUSTICE (ACTING)

dev

### 20-11-2014

Mr. MF Qureshi, learned Advocate, appears for petitioner.

Mr. K. Khan, Addl. Sr. GA, represents the respondent.

Learned counsel for the parties pray for and are granted 2(two) weeks' time to argue the matter. List on 05-12-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

Mr. B.Deb, learned Advocate, appears for appellants-Union of India.

Learned counsel for appellants-Union of India, states that on account of some personal difficulty learned Sr. counsel, Mr. SC Shyam, is not in a position to argue the matter today. Hence, list the matter after one week on 27-11-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

Mr. S. Thapa, learned Advocate, appears for respondents.

Learned counsel for respondents, states that Mr. K.Paul, learned counsel, has entered appearance in the matter but he is in personal difficulty today. His name is also not shown in the causelist. Thus, as per request, the matter is adjourned for one week.

List on 28-11-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

Mr. KC Gautam, learned Advocate, appears for appellants.

Mr. ND Chullai, learned Sr. GA, assisted by Mr. S.Sen Gupta, learned GA, represents the State respondents.

Mr. GS Massar, learned Sr. Advocate, assisted by Mr.JM Thangkhiew, learned Advocate, represents respondent No.9.

Dr. ODV Ladia, learned Sr. Advocate, assisted by Mr. P.Yobin, learned Advocate, represents respondent No. 22.

After arguing for about one hour, learned counsel for appellants, prays for and is granted 2(two) weeks' time to seek instruction as to whether against the common judgment disposing of a bunch of writ petitions, the appellants/petitioners would like to file separate writ appeals.

List on 05-12-2014.

JUDGE

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

Mr. R. Gurung, learned GA, appears for appellants.

Mr. HS Thangkhiew, learned Sr. Advocate, represents the respondent Nos. 1 and 2.

Ms. SG Momin, learned Advocate, represents the respondent No. 3.

Learned counsel for appellants prays for and is granted time till 01-12-2014, to seek instruction on the matter. List on 01-12-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

Mr. A. Khan, learned Advocate, appears for appellants.

Ms. M. Mahanta, learned Advocate, represents the respondent.

Learned counsel for respondent, states that learned counsel on record, Mr. S. Chakravarty, has gone to Doctor for pathological test and he is not in a position to appear. Let this matter be listed after one week on 27-11-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

Mr. S. Thapa, learned Advocate, appears for respondents.

Mr. K.Paul, learned counsel, is said to have entered appearance in the matter but he is in personal difficulty today. It is also stated that his name is not shown in the causelist. Thus, the matter is adjourned for one week.

List on 28-11-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

### 20-11-2014

None appears for appellants.

Mr. AH Hazarika, learned Advocate, represents the respondent.

No one appears for appellants-Union of India, nor is there any proxy counsel to make a request for adjournment. The matter is, thus, dismissed in default and for want of prosecution.

**JUDGE** 

**CHIEF JUSTICE (ACTING)** 

WA. No. 33 of 2014

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE (ACTING)
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

<u>20-11-2014</u>

Mr. KS Kynjing, learned Sr. Advocate, assisted by Mr.

H.Kharmih, learned Advocate, appears for appellant.

Mr. AS Siddiqui, learned Advocate, represents the respondent.

Learned Sr. counsel for appellant, prays for and is granted

10(ten) days' time to seek instruction as to whether the Police Reserve

quarter in question was constructed prior to installing and spreading of

electricity wire over the quarter and also to argue on the principle of

Law and the mode of determination of compensation. Besides, he shall

also produce the photographs of the scene of occurrence/accident.

List the matter after 10(ten) days on 01-12-2014.

**JUDGE** 

**CHIEF JUSTICE (ACTING)**